S.JAGANNADHAM
REGISTRAR (VIGILANCE)

HYDERABAD,
DT:12.01.2015

ROC.NO.[illegible]2015-B.SPL.

Sir/Madam,

SUB: **COMPANY LAW BOARD** - Filling up of one post of Member (Judicial), in the Company Law Board, at any one of the four places Viz., Delhi, Mumbai, Kolkata and Chennai - Willingness from the working District Judges who are going to retire within six months on attaining the age of superannuation called for - Regarding.

REF: Letter No.A-12023/5/2014-Ad - IV, dated 23.03.2014 from the Under Secretary, Government of India, Ministry of Corporate Affairs, New Delhi.

-oOo-

I am to state that the Under Secretary to the Government of India, New Delhi, in his letter referred to above has stated that applications are invited for one post of Member (Judicial), in the Company Law Board, at any one of the four places Viz., Delhi, Mumbai, Kolkata and Chennai, depending on the requirement is to be filled up shortly and requested that the advertisement may be given wide publicity so that there would be sufficiently large number of candidates applying for the said post. The letter of the Under Secretary, Government of India, New Delhi, along with its enclosures are placed in the High Court's Web site i.e., **http://hc.tap.nic.in.**

As has been directed, I am to state that the High Court upon considering the said notification decided to call for willingness applications from the working District Judges who are going to retire within six months in the cadre of District Judges. I am therefore, to request you to circulate among the District & Sessions Judges, who are going to retire from service with in six months on attaining the age of superannuation i.e. in the months of January 2015 to June 2015, working in your District/ Unit and further the Officers, who are eligible may download the copy of the letter from the High Court's official Web Site and submit their willingness applications (in original), directly to the High Court, on or before 13.01.2015 (before 12:00 noon) by **SPEED POST or any other source**. Further, the applications received after 13.01.2015 (before 12:00 noon) will not be forwarded.

Yours faithfully

S. Jagannadham
REGISTRAR (VIGILANCE)

Copy to:

1 The Chief Judge, City Civil Court, Hyderabad.
2 The Metropolitan Sessions Judge, Hyderabad.
3 The Chief Judge, City Small Causes Court, Hyderabad.
4 **THE PRL. DISTRICT AND SESSIONS JUDGES:**
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.
5 The Central Project Co-ordinator, High Court of Judicature at Hyderabad.
(with a request to upload the letter along with the letter of the Under Secretary to the Government of India, New Delhi along with its enclosures in the High Court's Official website.)

REGISTRAR (VIGILANCE) High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh
BSpl
07 JAN 2015

No.A-12023/5/2014-Ad.IV
Government of India
Ministry of Corporate Affairs

High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh
05 JAN 2015
RECEIVED
TAPPAL SECTION

'A' Wing, 5th floor, Shastri Bhawan,
New Delhi-110001
Dated: 23 December, 2014.

776
147

To

1. Registrars Generals of All High Courts.
2. Secretaries to Government of India, All Ministries/Departments of the Government of India
3. All Chief Secretaries to the State Government/Union Territories.
4. All RDs/ROCs/OLs and officers in headquarters of Ministry of Corporate Affairs.
5. Secretary, Company Law Board.
6. Registrar, Competition Appellate Tribunal(CAT).
7. Secretary, Institute of Chartered Accountants of India (CAI), I.P Estate, New Delhi-110002.
8. Secretary, Institute of Cost Accountants of India (ICoAI), Sudder Street, Kolkata.
9. Secretary, Institute of Company Secretaries of India (ICSI), Institutional Area, Lodhi Road, New Delhi-110003.
10. Secretary, CCI

Sub: Filling up one post of Member (Judicial) and one post of Member (Technical) in the Company Law Board- inviting applications for.

REGISTRAR GENERAL
06 JAN 2015
Tr. to R(V) Sec.
Verify & Put up
Copy to R(A)

I am directed to state that applications are invited in the format given in Annexure-I for the following posts of Member, Company Law Board in the pay scale of Rs.67000-Rs. 79000/- pm (annual increment @3%) plus allowances as admissible. :-

(i) **Judicial Member-01 (one) post (Unreserved)**
(ii) **Technical Member-01 (one) post (Unreserved)**

The selected candidates will be required to serve at CLB Benches at any of the four places viz. Delhi, Mumbai, Kolkata and Chennai depending on the requirement and would have no choice of station.

2. As per the Company Law Board (Qualifications, Experience and Other Conditions of Service of Members) Rules, 1993 as amended time to time, a person shall not be qualified for appointment as **Judicial Member** unless he/she:-

(a) has, for at least ten years, held a Judicial Office in the territory of India; or

(b) has, for at least ten years, been an Advocate of High Court, or has partly held judicial office and has been partly in practice as an Advocate for a total period of ten years; or

Tr to Reg Gen
05 JAN 2015
Registrar (Judicial)

(c) is, or has been, a Member of the Central Company Law Service (Legal Branch)/ Indian Company Law Service (Legal Branch) and is holding, or has held a post in Senior Administrative Grade in that service for at least three years; or

(d) is, or has been, a Member of the Indian Legal Service and is holding, or has held a post in Grade-I of that service for at least three years.

3. A person shall not be qualified for appointment as **Technical Member** unless he/she:-

(a) is, or has been, a Member of the Central Company Law Service (Accounts Branch)/Indian Company Law Service (Accounts Branch) and is holding, or has held, a post in Senior Administrative Grade in that service for at least three years; or

(b) is, or has been, a Joint Secretary to the Government of India under the Central Staffing Scheme or any other post under the Central Government carrying a scale of pay which is not less than that of Joint Secretary to the Government of India, for at least three years and has adequate knowledge and experience in dealing with the problems relating to Company Law; or

(c) is, or has been, for at least fifteen years in practice as a Chartered Accountant under the Chartered Accountants Act, 1949 (38 of 1949); or

(d) is, or has been, for at least fifteen years in practice as a Cost accountant under the Costs and Works Accountants Act, 1959 (23 of 1959); or

(e) has, for at least fifteen years, working experience as a Secretary in whole time practice as defined in clause (45A) of section 2 of the Companies Act, 1956 (1 of 1956) and is a Member of the Institute of Company Secretaries of India constituted under the Company Secretaries Act, 1980 (56 of 1980).

4. A person shall not be eligible for appointment as Member unless he/she has completed the age of 45 (forty five years) as on the last date of receipt of application.

5. Every Member shall hold office till he/she attains the age of sixty-two years or till the constitution and operationalization of the National Company Law Tribunal (NCLT), whichever is earlier. Therefore, only those person shall apply, who are below the age of 62 years on the last date of receipt of application.

6. Person selected, if already in Government Service, will have to seek retirement before he/she is appointed as Member, Company Law Board.

7. The persons selected will have to be declared medically fit by a Medical Board to be constituted by the Central Government for the purpose, unless he/she has already been declared fit by the equivalent authority.

8. Applications of the persons already in Government Service should be forwarded through proper channel. The forwarding authorities should also certify the relevant details of the candidate in the format given in Annexure-II). The forwarding authorities should enclose the up-to-date Confidential Report Dossiers of the applicant for the last five years i.e. from 2009-10 to 2013-14.

9. Applications in the format given in Annexure-I duly completed should reach to Shri R. K. Pandey, Under Secretary, Ministry of Corporate Affairs, Room No. 526, 'A' Wing, 5th Floor, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi – 110001 by 16th January, 2015. The application may also be downloaded from the Ministry's website at *www.mca.gov.in and Company Law Board's website at www.clb.gov.in*

Yours faithfully,

23-12-14

(R. K. Pandey)
Under Secretary to the Govt. of India

(Copy to: E-GOV CELL for uploading this 6 page circular in MCA website and CLB website.)

ANNEXURE-I

FORMAT OF APPLICATION FOR THE POST OF MEMBER, COMPANY LAW BOARD

1.	Name in Full (IN BLOCK LETTERS)		Attested copy of passport size photograph to be pasted
2.	Post applied for: (a) Member (Judicial) (b) Member (Technical)		
3.	Date of Birth		
4.	Father's Name		
5.	Whether SC/ST/OBC (Attested copy of the relevant certificate to be attached)		
6.	i) Correspondence Address ii) Telephone No. - Res./Off.)/Mobile iii) Fax No. iii) Email Id (mandatory)		
7.	Permanent Address (Including Telephone/Fax Number)		
8.	Present occupation/Profession/Service		
9.	Professional income/emoluments for the last three years (give year-wise details)		

10. Educational Qualifications in the reverse chronological order:
(Attested copies of Degree/Diploma to be attached)

Name of University/ Equivalent Institution	Degree	Year of Passing	Percentage of Marks Obtained	Academic Distinction	Subject/ Specialisation

11.	State whether the relevant eligibility criteria satisfied as specified in para 2 and para 3 of vacancy circular. Also mention the relevant para of eligibility.	

<table>
<tr><td>12.</td><td colspan="6">Details of present and previous employment in reverse chorological order in format given below:</td></tr>
<tr><td></td><td>Name and address of employer</td><td>Designation, scale of pay including present pay.</td><td>Whether regular/ deputation/ adhoc</td><td colspan="2">Period of service</td><td>Nature of duty/ experience</td></tr>
<tr><td></td><td></td><td></td><td></td><td>From</td><td>To</td><td></td></tr>
<tr><td>13.</td><td colspan="3">i) Details of professional career (As applicable)
<u>Advocate:</u>
(a) Date of enrolment,
(b) Actual number of years of practice
(c) Places and/or the courts before whom practised and period,
(d) Details of nature of practice- civil, criminal, constitutional, taxation, labour, company, service etc.
(e) Particulars of important cases under the Companies Act, in which the applicant appeared as Counsel.
(f) Field of specialisation, if any.

Chartered Accountant/Cost Accountant/Company Secretary
(a) Date of resigtration,
(b) Actual number of years of practice
(c) Places and/or the courts before whom practised and period.
(d) Details of nature of practice.
(e) Field of specialization, if any

(Attested/Self Attested copies of relevant supporting documents, along with those establishing eligibility, to be enclosed).</td><td colspan="3"></td></tr>
<tr><td>14.</td><td colspan="3">Any other special qualifications or experience or publication to the applicant's credit including experience in dealing with matters as specified in the qualifications.
(Attach separate sheet, if required)</td><td colspan="3"></td></tr>
<tr><td>15.</td><td colspan="3">Period of notice required for joining the post</td><td colspan="3"></td></tr>
</table>

16.	Names & Address of two referees in responsible positions (Not being relatives) in case of candidates not in Government Service	

It is certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection I shall abide by the terms and conditions of services attached to the post as and when framed by the Government.

I understand that in terms of the Companies Act, 2013, the Company Law Board is to be replaced by a new body known as the National Company Law Tribunal and it does not provide for continuity of service of Members of the Company Law Board in the National Company Law Tribunal. I am submitting the application fully understanding that my tenure as a Member of the Company Law Board shall terminate with the constitution of National Company Law Tribunal i.e. (date of issue of first notification of appointment of Member(s) of NCLT) and that I shall have no claim to continuity of service under the new dispensation nor shall I have any claim to any compensation on this account.

Place:-

Date:-

(Signature)

Name: ________________

Annexure II

(Certificate to be furnished by the Employer/Head of office/Forwarding authority)

Certified that the particulars furnished by -------------------------- are correct and he/she possesses educational qualifications and experience mentioned in vacancy circular. It is also certified that:-

(i) There is no vigilance or disciplinary case pending/contemplated against Sh. /Smt. ----------------.

(ii) His/her integrity is certified.

(iii)His/her CR/APAR dossiers in photocopies is enclosed for the last five years duly attested by an officer of the rank of Under Secretary to the Govt. of India or above, are enclosed.

(iv)"No major/minor penalty has been imposed on him/her during the last ten years." --- or --- a list of major/minor penalties imposed on him/her last ten years is enclosed.

(v) That on his/her selection, the cadre controlling authority has no objection to his/her relieving from present post to enable join the selected post in CLB

Signature-----------------------------

Name and Designation---------------------

Tel. No.------------------------------

Office Seal

Place :
Date:
List of enclosures:
1.
2.
3.
4.
5.

(Strike out which is not applicable)

सं. ए-12023/5/2014-प्रशा. IV

भारत सरकार

कारपोरेट कार्य मंत्रालय

'ए' विंग, पांचवां तल, शास्त्री भवन

नई दिल्ली-110001

दिनांक 17 दिसंबर, 2014

सेवा में,

1. सभी उच्च न्यायालयों के महारजिस्ट्रार।
2. भारत सरकार के सभी सचिव, भारत सरकार के सभी मंत्रालय/विभाग।
3. सभी राज्य सरकारों/संघ राज्य क्षेत्रों के मुख्य सचिव।
4. कारपोरेट कार्य मंत्रालय के सभी प्रादेशिक निदेशक/कंपनी रजिस्ट्रार/शासकीय निदेशक और मुख्यालय के सभी अधिकारी।
5. सचिव, कंपनी विधि बोर्ड।
6. रजिस्ट्रार, प्रतिस्पर्धा अपीलीय अधिकरण।
7. सचिव, भारतीय चार्टर्ड अकाउंटेंट संस्थान (आईसीएआई), आई पी एस्टेट, नई दिल्ली-110002 ।
8. सचिव, भारतीय लागत लेखाकार संस्थान (आईसीओएआई), सडर स्ट्रीट, कोलकाता।
9. सचिव, भारतीय कंपनी सचिव संस्थान (आईसीएसआई), इंस्टीट्युशनल एरिया, लोधी रोड, नई दिल्ली-110003 ।
10. सचिव, भारतीय प्रतिस्पर्धा आयोग।

विषयः कंपनी विधि बोर्ड में सदस्य (न्यायिक) के 1 पद और सदस्य (तकनीकी) के 1 पद को भरने के लिए आवेदन पत्र आमंत्रित करना

महोदय,

मुझे यह कहने का निदेश हुआ है कि कंपनी विधि बोर्ड में देय भत्तों के साथ रु. 67,000-रु. 79,000/- प्रतिमाह (3% की दर से वार्षिक वेतनवृद्धि) वेतनमान में सदस्य के निम्नलिखित पदों के लिए **<u>अनुलग्नक-I</u>** में दिए गए प्रपत्र में आवेदन पत्र आमंत्रित किए जाते हैं:-

(i) न्यायिक सदस्य -1 (एक) पद (अनारक्षित)

(ii) तकनीकी सदस्य -1 (एक) पद (अनारक्षित)

चयनित उम्मीदवारों को चार स्थानों अर्थात् दिल्ली, मुबंई, कोलकाता, चैन्नई स्थित कंपनी विधि बोर्ड की किसी भी खंडपीठ में तैनात किया जा सकता है और उनके पास सेवा स्थान चुनने का कोई विकल्प नहीं होगा।

2. समय-समय पर यथासंशोधित कंपनी विधि बोर्ड (सदस्यों की सेवा की अर्हताएं, अनुभव और अन्य शर्तें) नियम, 1993 के अनुसार कोई व्यक्ति **<u>न्यायिक सदस्य</u>** के रूप में नियुक्ति का पात्र होगा यदि वह-

(क) भारत के राज्य क्षेत्र में कम-से-कम 10 वर्षों तक किसी न्यायिक पद पर रहा हो; या

(ख) किसी उच्च न्यायालय में न्यूनतम दस वर्षों तक अधिवक्ता रहा हो, या दस वर्षों की कुल अवधि में कुछ अवधि के लिए न्यायिक पद पर रहा हो और कुछ समय तक अधिवक्ता के रूप में प्रेक्टिस की हो; या

(ग) केंद्रीयं कंपनी विधि सेवा (विधायी शाखा)/ भारतीय कंपनी विधि सेवा (विधायी शाखा) का सदस्य हो, या रहा हो, और उस सेवा में न्यूनतम 3 वर्ष के लिए वरिष्ठ प्रशासनिक ग्रेड में किसी पद पर हो, या रहा हो; या

(घ) भारतीय विधि सेवा का सदस्य हो या रहा हो और उस सेवा में न्यूनतम तीन वर्षों के लिए ग्रेड I में किसी पद पर हो या रहा हो।

3. कोई व्यक्ति <u>**न्यायिक सदस्य**</u> के रूप में नियुक्ति का पात्र होगा यदि वहः-

(क) केंद्रीय कंपनी विधि सेवा (लेखा शाखा)/ भारतीय कंपनी विधि सेवा (लेखा शाखा) का सदस्य हो, या रहा हो, और उस सेवा में न्युनतम 3 वर्ष के लिए वरिष्ठ प्रशासनिक ग्रेड में किसी पद पर हो, या रहा हो;

(ख) यदि वह न्यूनतम तीन वर्षों तक केंद्रीय स्टाफिंग स्कीम के अधीन भारत सरकार का संयुक्त सचिव हो, या रहा हो या केंद्रीय सरकार के अधीन किसी अन्य ऐसे पद पर हो या रहा हो जिसका वेतनमान भारत सरकार के संयुक्त सचिव के वेतनमान से कम न हो और उसे कंपनी विधि से संबंधित समस्याओं से निपटने का पर्याप्त ज्ञान और अनुभव हो; या

(ग) चार्टर्ड अकाउंटेंट अधिनियम, 1949 (1949 का 38) के अधीन न्यूनतम पंद्रह वर्षों तक पेशारत चार्टर्ड अकाउंटेंट हो, या रहा हो; या

(घ) लागत एवं संकर्म लेखाकार अधिनियम, 1959 (1959 का 23) के अधीन न्यूनतम पंद्रह वर्षों तक पेशारत लागत लेखाकार हो, या रहा हो; या

(ङ) कंपनी अधिनियम, 1956 (1956 का 1) की धारा 2 के खंड (45क) में यथापरिभाषित पूर्णकालिक पेशारत सचिव के रूप में कार्य करने का न्यूनतम पंद्रह वर्षों का अनुभव रखता हो और कंपनी सचिव अधिनियम, 1980 (1980 का 56) के अधीन गठित भारतीय कंपनी सचिव संस्थान का सदस्य हो।

4. कोई व्यक्ति सदस्य के रुप में नियुक्ति का पात्र तभी होगा जब कि वह <u>आवेदन प्राप्ति की अंतिम तारीख</u> को **45 (पैंतालीस) वर्ष की आयु)** पूरी कर चुका हो।

5. प्रत्येक सदस्य <u>**62 वर्ष की आयु प्राप्त करने तक**</u> **या राष्ट्रीय कंपनी विधि अधिकरण (एनसीएलटी) का गठन और प्रचालन प्रारंभ होने तक,** जो भी पहले हो, पद धारण करेगा/करेगी।

अतः, केवल वही व्यक्ति आवेदन करें जो आवेदन प्राप्ति की अंतिम तारीख को **62 वर्ष से कम आयु के हों।**

6. चयनित व्यक्ति को, यदि वह पहले से ही सरकारी सेवा में है, कंपनी विधि बोर्ड में सदस्य के रूप में नियुक्ति से पूर्व सेवानिवृत्ति लेनी होगी।

7. चयनित व्यक्तियों को केन्द्र सरकार द्वारा इस उद्देश्य से गठित चिकित्सा बोर्ड द्वारा चिकित्सकीय तौर पर फिट घोषित किया जाना होगा, बशर्ते उसे पहले से ही समकक्ष प्राधिकारी द्वारा फिट घोषित नहीं कर दिया गया हो।

8. पहले से ही सरकारी सेवा वाले व्यक्तियों के आवेदन पत्र उचित माध्यम से अग्रेषित किए जाएं। अग्रेषण प्राधिकारी द्वारा **अनुलग्नक II** में दिए गए प्रपत्र अभ्यार्थी के संगत ब्यौरों को भी प्रमाणित किया जाए। अग्रेषण अधिकारी को आवेदक का पिछले 5 वर्षों का, अर्थात् 2009-10 से 2013-14 का, अद्यतन वार्षिक कार्यनिष्पादन मूल्यांकन प्रतिवेदन (सीआर डोजियर्स) भी संलग्न करना होगा।

9. **अनुलग्नक-I** में दिए गए प्रपत्र में विधिवत रुप से पूर्ण आवेदन-पत्र श्री आर.के. पाण्डेय, अवर सचिव, कारपोरेट कार्य मंत्रालय, कमरा सं. 526, 'ए' विंग, 5वां तल, शास्त्री भवन, डा. राजेन्द्र प्रसाद रोड, नई दिल्ली-110001 को 16 जनवरी, 2015 तक अवश्य मिल जाने चाहिएं। आवेदन-पत्र मंत्रालय की वेबसाइट www.mca.gov.in. तथा कंपनी विधि बोर्ड की वेबसाइट www.clb.gov.in से भी डाउनलोड किए जा सकते हैं।

भवदीय,

23-12-14

(आर.के. पाण्डेय)
अवर सचिव, भारत सरकार
दूरभाष-23073017

प्रतिलिपिः

ई-गर्वर्नेंस सेल को कारपोरेट कार्य मंत्रालय और सीएलबी की वेबसाइट पर अपलोड करने के लिए।

अनुलग्नक-I

कंपनी विधि बोर्ड में सदस्य के पद के लिए आवेदन का प्रपत्र

1.	पूरा नाम (बड़े अक्षरों में)		पासपोर्ट साईज फोटोग्राफ की सत्यापित प्रति चिपकाएं
2.	पद जिसके लिए आवेदन किया जा रहा है (क)सदस्य (न्यायिक) (ख)सदस्य (तकनीकी)		
3.	जन्म तिथि		
4.	पिता का नाम		
5.	क्या अनुसूचित जाति/अनुसूचित जन जाति/अन्य पिछड़े वर्ग के सदस्य हैं (संबंधित प्रमाणपत्र की सत्यापित प्रति संलग्न करें)		
6.	(i) पत्राचार हेतु वर्तमान पता (ii) दूरभाष(निवास/कार्यालय)/मोबाइल (iii) फैक्स नंबर (iv) ईमेल आईडी (अनिवार्य)		
7.	स्थायी पता (दूरभाष/फैक्स संख्या सहित)		
8.	वर्तमान व्यवसाय/वृत्ति/नौकरी		
9.	पिछले तीन वर्षों की व्यवसायिक आय/परिलब्धियां (वर्षवार ब्यौरे दें)		
10.	विपरीत कालानुक्रम में शैक्षिक अर्हताएः (डिग्री/डिप्लोमा की सत्यापित प्रतियां संलग्न करें)		

विश्वविद्यालय /समकक्ष संस्थान का नाम	डिग्री	उत्तीर्ण करने का वर्ष	प्राप्तांकों का प्रतिशत	शैक्षिक उत्कृष्टता	विशेष अध्ययन

11.	बताएं कि क्या रिक्ति परिपत्र के पैरा 2 और पैरा 3 में विनिर्दिष्ट पात्रता मानदंड पूरे हो रहे हैं। पात्रता के संबंधित पैरा का भी उल्लेख करें।	
12.	नीचे दिए गए प्रपत्र में विपरीत कालानुक्रम में वर्तमान और पूर्व रोजगार के ब्यौरेः	

	नियोक्ता का नाम और पता	पदनाम, और वर्तमान वेतन सहित वेतनमान	क्या नियमित/ प्रतिनियुक्ति /तदर्थ आधार पर हैं	सेवा की अवधि		कार्य की प्रकृति/अनुभव
				से	तक	

13.	i) **व्यावसायिक वृत्ति के ब्यौरे (जो लागू हों):-** **अधिवक्ताः** (क) पंजीकरण की तिथि (ख) वास्तविक प्रैक्टिस के वर्ष (ग) स्थान तथा/या कोर्ट जिसमें पहले प्रैक्टिस की हो तथा अवधि (घ) प्रैक्टिस की प्रकृति के ब्यौरे-सिविल, फौजदारी, सांविधानिक, कराधान, श्रम, कंपनी, सेवा आदि। (ड़) कंपनी अधिनियम के अंतर्गत महत्वपूर्ण मामलों के ब्यौरे जिनमें आवेदक वकील के रूप में उपस्थित रहा हो। (च) विशेषज्ञता का क्षेत्र, यदि कोई हो। **चार्टर्ड अकाउंटेंट/लागत लेखाकार/कंपनी सचिव** (क)पंजीकरण की तिथि (ख)वास्तविक प्रैक्टिस के वर्ष	

	(ग) स्थान तथा/या कोर्ट जिसमें पहले प्रैक्टिस की हो तथा अवधि (घ) प्रैक्टिस की प्रकृति के ब्यौरे (ङ) विशेषज्ञता का क्षेत्र, यदि कोई हो (पात्रता अनुप्रमाणित करने वाले दस्तावेज़ों के साथ संबंधित समर्थन दस्तावेज़ों की साक्ष्यांकित/स्वसाक्ष्यांकित प्रतियां संलग्न की जाए)	
ii)	कोई अन्य विशेष योग्यता अथवा अनुभव अथवा प्रकाशन और योग्यताओं में यथा विनिर्दिष्ट मामलों से निपटने के अनुभव सहित **(अलग शीट संलग्न करें, यदि आवश्यक हो)**	
iii)	पदभार ग्रहण करने हेतु अपेक्षित सूचना की अवधि	
iv)	यदि उम्मीदवार सरकारी सेवा में न हो, तो जिम्मेदार पदों पर दो मध्यस्थों (जो रिश्तेदार न हों) का नाम व पता	

प्रमाणित किया जाता है कि उपरोक्त सूचना मेरी जानकारी के अनुसार सही और सत्य है। मेरा चयन होने की दशा में, मैं सरकार द्वारा समय-समय पर विनिर्धारित पद से संबंधित शर्तों व निबंधनों का पालन करूंगा।

मैं जानता हूं कि कंपनी अधिनियम, 2013 के संबंध में कंपनी विधि बोर्ड को राष्ट्रीय कंपनी विधि अधिकरण नामक एक नई संस्था से प्रतिस्थापित किया जाना है और इसमें कंपनी विधि बोर्ड के सदस्यों की सेवा राष्ट्रीय कंपनी विधि अधिकरण में जारी रखने का प्रावधान नहीं है। मैं यह आवेदनपत्र पूरी तरह समझते हुए प्रस्तुत कर रहा हूं कि कंपनी विधि बोर्ड में मेरा कार्यकाल राष्ट्रीय कंपनी विधि अधिकरण का गठन होने के साथ अर्थात् (राष्ट्रीय कंपनी विधि अधिकरण के सदस्य (यों) की नियुक्ति की पहली अधिसूचना जारी होने की तारीख को) समाप्त हो जाएगा तथा कि मेरा नए कानून के अंतर्गत सेवा जारी रखने का कोई दावा नहीं होगा और न ही इस संबंध में किसी हरजाने के लिए कोई दावा होगा।

स्थान :-

तारीख:

(हस्ताक्षर)

नाम : ____________________

अनुलग्नक-II

(नियोक्ता/कार्यालय प्रमुख/अग्रेषणकर्ता अधिकारी द्वारा दिया जाने वाला प्रमाण पत्र)

प्रमाणित किया जाता है कि .... द्वारा दिए गए विवरण सही हैं तथा वे रिक्ति परिपत्र में उल्लिखित शैक्षिक अर्हताएं एवं अनुभव रखते हैं। यह भी प्रमाणित किया जाता है कि:-

(i) श्री/श्रीमती .... के विरूद्ध कोई सतर्कता या अनुशासनिक मामला लंबित/विचाराधीन नहीं है।

(ii) उनकी सत्यनिष्ठा प्रमाणित है।

(iii) उनके पिछले 5 वर्षों के एसीआर/एपीएआर की भारत सरकार के अवर सचिव या उससे उच्च स्तर के अधिकारी द्वारा विधिवत् सत्यापित छाया प्रतियां संलग्न हैं।

(iv) "पिछले 10 वर्षों के दौरान उन पर कोई प्रमुख/लघु शास्ति नहीं लगाई गई है.............पिछले 10 वर्षों के दौरान उन पर लगाई गई प्रमुख/लघु शास्तियों की सूची संलग्न है।"

(v) उनका चयन होने पर संवर्ग नियंत्रक अधिकारी को उनके कंपनी विधि बोर्ड में चयनित पद पर कार्यभार ग्रहण करने के लिए वर्तमान पद से कार्यमुक्त करने पर कोई आपत्ति नहीं है।

हस्ताक्षर ....

नाम और पदनाम ....

दूरभाष ....

कार्यालय मुहर

स्थान :

तारीख :

अनुलग्नकों की सूची :

1.

2.

3.

4.

5.

(जो लागू न हों उसे काट दें)